
(2020) 12 UK CK 0066

In the Uttarakhand High Court

Case No : Writ Petition (Criminal) No. 2172 Of 2020, Miscellaneous Application
(CLMA No. 11307 Of 2020)

Varun Deval & Another

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 23-12-2020

Acts Referred:

Indian Penal Code, 1860 — Section 504, 506
Constitution Of India, 1950 — Article 226

Citation : (2020) 12 UK CK 0066

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Devika Tiwari, Pooja Tiwari, Pratiroop Pandey, Meena Bisht, Paritosh Dalakoti

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present writ petition, moved under Article 226 of the Constitution of India, petitioners seek to quash the FIR No.604 of 2020, under

Sections 504 and 506 IPC, registered at P.S. Haldwani, District Nainital.

2. The parties have filed the above-numbered compounding application to show that the parties have buried their differences and have settled their disputes amicably.

3. It is contended by learned counsel for the petitioners that offences punishable under Sections 504 and 506 IPC are compoundable offences.

4. Parties are present before the Court today and they are duly identified by their respective counsels.

5. Accordingly, compounding application is allowed. The entire proceedings,

mentioned hereinabove, pending between the parties are hereby quashed qua the present petitioners on the basis of compromise arrived at between the parties.

6. Present petition stands disposed of, as above.

7. Pending application, if any, also stand disposed of accordingly.